

earmarking 20 per cent for social forestry programme and 10 per cent for schemes of direct benefit to the Scheduled Castes and Schedule Tribes ; and

(c) the reasons for providing amount lesser than the requirement ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) (a) to (c) During the 6th Five Year Plan, the Government of Maharashtra have submitted, from time to time, project proposals under the Rural Landless Employment Guarantee Programme (RLEGP) out of which the Central Sanctioning Committee approved 20 projects involving an estimated cost of around Rs. 92.06 crores. Thereafter, the State Government have withdrawn certain projects and revised the cost of other projects. As a result 18 projects with an estimated cost of Rs. 71.74 crores approximately have remained approved under the RLEGP for Maharashtra during the 6th Plan period.

As against this, an amount of Rs. 39.46 crores was released to the State Government during the 6th Plan period. The cost of spill over projects comes to around Rs. 31.96 crores

The current year's allocation for the State Government is Rs. 38.77 crores. Out of this an amount of Rs. 7.91 crores is earmarked for construction of houses for Scheduled Castes and Scheduled Tribes and Rs. 6.17 crores on Social Forestry. In addition, the State Government have been allocated an additional quantity of 39950 Metric Tonnes of wheat free as additional resources to be utilised for payment of a part of the wages in wheat. The cost of this quantity foodgrains comes to Rs. 5.99 crores approximately and this is available to the State as additive.

The allocations to the State are made on the basis of a fixed formula which takes into account the number of Agricultural workers, marginal farmers and the incidence of poverty. The projects sanctioned under this programme are generally 150 per cent of the allocation so that enough projects are always available for execution. Some of the projects sanctioned are such that they

take two years for completion. In view of this the State allocations and sanction of projects are not expected to tally with each other.

#### Shifting of Village Sarai Sohal from Palam Area

4074. SHRI A.J.V.B. MAHESWARA RAO : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether village Sarai Sohal in Delhi Cantonment Area has been surrounded by Palam International Airport by constructing boundary wall around it ;

(b) whether there is no proper approach road, street lights, water supply and electric supply arrangements and other civil amenities in this village :

(c) whether Government propose to provide above civic amenities in this village, if so, when it is going to be done ; and

(b) whether there is any proposal under Government's consideration to shift this village from the present site to some other suitable place on the pattern of village Manglapuri ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) The village is surrounded by the International Airport Authority land and partly by boundary wall/fencing.

(b) to (d) An approach road to the area already exists. The traditional source of water supply for the village is a shallow well. It is supplemented by supply through Cantonment Board water tanker. As it is proposed to shift the village for the future expansion of the International Airport at Delhi, no other civic amenities including electric supply are being provided.

#### Drinking Water Requirements

4075. SHRI E. AYYAPU REDDY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any steps have been taken to estimate the drinking water requirements